

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:4576

ANSWERED ON:24.04.2000

PHASING OUT OF ODS

CHANDRAKANT BHAURAO KHAIRE;DHANI RAM SHANDIL;GADDE RAMAMOHAN;GORDHANBHAI JAVIA;JITENDRA PRASADA;M.V.V.S MURTHI;UMMAREDDY VENKATESWARLU

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government have recently framed comprehensive draft rules to phase out the Ozone Depleting Substances (ODS);
- (b) if so, the details thereof;
- (c) whether the rules ban creation of new capacity or expansion of capacity and prohibit new investments;
- (d) if so, the details thereof; and
- (e) the action proposed to be taken in cases of violation of the norms fixed in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS

(SHRI BABU LAL MARANDI)

(a)& (b) Yes, Sir. Draft rules on Ozone Depleting Substances (Regulation) Rules, 2000 have been published in the Gazette of India on 25.1.2000 for inviting public comments or objections.

(c)&(d) Rule No. 9 in the draft rules on Ozone Depleting Substances (Regulation) Rules, 2000 proposes ban on creation of new capacity or expansion of capacity and prohibition of new investments using Ozone Depleting Substances technology.

(e) It is proposed that violation of norms will be liable for action under the Environment (Protection) Act, 1986.